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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

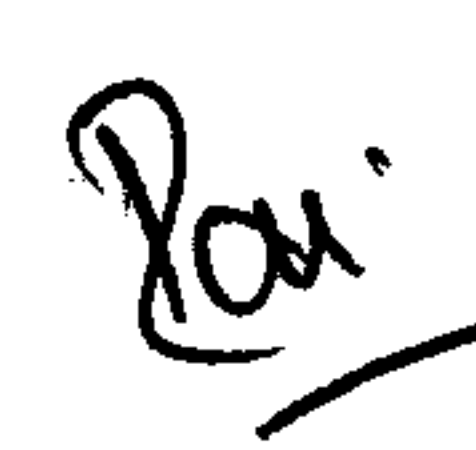

C.P. (I.B) No. 51/9/NCLT/AHM/2018

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018

Name of the Company: Ispat Infrastructure India Ltd
V/s.
Reliance Naval and Engineering Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	RAVI KARNAVAT	Advocate	Ispat Infrastructure India Ltd	
2.	SAVDE BEHAT AT CUM BEHAT			
3.	Jaimin R. Dave	Advocate	Resp	

ORDER

Learned Advocate Mr. Ravi Karnavat i/b Intralegal present for present for Operational Creditor/ Petitioner. Learned Advocate Mr. Jaimin Dave present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Learned Advocate Mr. Jaimin Dave filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, within five days serving a copy in advance to petitioner.

List the matter on 21.02.2018 for objection of Respondent, if any, and for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 14th day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL